

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL**

**APPLICATION NUMBER** :

**PETITION NUMBER** : TCP/307/ (IB)/2017

**NAME OF THE PETITIONER(S)** : SRI MARUTHI ELECTRICAL ENTERPRISES

**NAME OF THE RESPONDENT(S)** : JAIN HOUSING & CONSTRUCTION LTD

**UNDER SECTION** : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

R.T.Arivukumar  
(Mr. Aravind Subramanian)

Counsel for  
Petitioner

R.T.Arivukumar

**ORDER**

Mr.R.T.Arivukumar, Counsel for petitioner present. As seen from the orders dated 7.6.2017 and 21.06.2017 of this Bench, direction was given in both the orders to the petitioner to make compliance with the provisions of Section 9(3)(b)(c) of I& B Code, 2016. However, after a lapse of more than one month, the petitioner has not complied with the said provisions of the Code. Therefore, in the light of the principles that has been laid down by the NCLAT in JK Jute Mills Co. Ltd. Vs Surendra Trading Co. in Company Appeal (AT) No. 09 of 2017 dated 1<sup>st</sup> May 2017, the **petition is rejected**. The Registry is directed to send a copy of this order to the Operational Creditor and Corporate Debtor.

S. Vijayaraghavan  
(S.VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)

SHARIEF TARIQ  
(CH. MOHD. SHARIEF TARIQ)  
(MEMBER (JUDICIAL))